



Serial No.04
Daily List

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No.16/2026 with
PIL No.18/2026

Date of Order: 06.10.2026

Registrar General, High Court of Meghalaya	Vs.	State of Meghalaya & ors
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Registrar General, High Court of Meghalaya	Vs.	State of Meghalaya & ors
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Coram:

Hon'ble Mrs. Justice Revati Mohite Dere, Chief Justice
Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance in PIL No.16/2026:

For the Petitioner : None

For the Respondents : Mrs. T. Yangi B., AAG with
Mrs. N.G. Shylla, AAG
Mr. A.S. Dey, Sr.GA

Appearance in PIL No.18/2026:

For the Petitioner : -

For the Respondents : Mrs. T. Yangi B., AAG with
Mrs. N.G. Shylla, AAG
Mr. A.S. Dey, Sr.GA

As on the first call, Mr. Nongbri, learned Amicus did not appear, the matter was kept back. Accordingly, Mr. A.S. Dey, learned Sr.GA was asked to inform the learned Amicus that the matter has been kept back. Despite being informed that the matter was kept back, the learned Amicus did not appear.



2. We are extremely pained and disturbed by the fact, that despite Mr. Nongbri, a very competent member of the Bar, having being appointed as an Amicus to assist this Court has not appeared, presumably, because of the call by the Advocates to go on strike for removal of the Advocate General.

3. Amicus is an officer of the Court, not a counsel for the party. An Amicus is appointed to assist the Court in arriving at a decision. And therefore, an Amicus cannot refuse to appear before the Court in cases where he is appointed as an Amicus. Infact, this conduct borders around misconduct by an Advocate. If a lawyer is appointed by a Court as an Amicus, he must appear before the Court, as it is his solemn duty. The role of an Amicus is his loyalty to justice and not to the Bar Association. Amicus Curiae is a friend of the Court, not member of Bar on strike. Once appointed, he is duty bound to assist and the call of Bar to strike, does not apply to him. Infact, non-appearance of the learned Amicus today can be viewed even through the lens of contempt and misconduct. We may in future, be constrained to take appropriate action against the lawyers for failing to appear in cases where they have been appointed as Amicus.



4. Having observed as aforesaid, presently in this case, we relieve Mr. Nongbri, as an Amicus and appoint Mr. K. Paul, learned Senior counsel as an Amicus in the aforesaid petition.
5. The Registry to ensure that all the papers pertaining to the aforesaid petition and the orders passed therein to be served to Mr. Paul during the course of the day so as to enable him to go through the papers.
6. Stand over to **9th October, 2026.**

(W. Diengdoh)
Judge

(Revati Mohite Dere)
Chief Justice

Meghalaya
06.10.2026
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